

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

3.I.A 1850/2024  
IN  
C.P. (IB)/1604(MB)2017

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **23.04.2024**

NAME OF THE PARTIES: Drive India Enterprises Solution Ltd  
VS  
The Mobile Store Services Ltd

**Appearance:**

**For the Liquidator:** Adv. Ruchita Jain i/b MDP Partner

SECTION 9 OF IBC, 2016

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**ORDER**  
**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

**I.A 1850/2024**

1. The above application has been filed by Liquidator seeking following reliefs:
  - a. This Hon'ble Tribunal be pleased to allow this present Application;
  - b. This Hon'ble Tribunal be pleased to prepone the date of hearing from 28" March 2024 to 20th March 2024 or any other earlier date which is convenient to this Hon'ble Tribunal for hearing in respect of Misc. Application No.2630 of 2019, Misc. Application No.3224 of 2019 and Interlocutory Application No.1711 of 2022;
  - c. This Hon'ble Tribunal be pleased to hear Misc. Application No.2630 of 2019, Misc. Application No.3224 of 2019 and Interlocutory Application No.1711 of 2022 expediently on the date fixed for hearing;
  - d. In alternative to above payers (b) and (c), this Hon'ble Tribunal be pleased to allow an extension for the period of one year,

commencing from 13<sup>th</sup> April 2024 and/or from the date of order herein to enable the Applicant to complete the Liquidation process of the Corporate Debtor;

- e. Pending the hearing and final disposal of the present Application period of Liquidation process of the Corporate Debtor be extended for further period of One year, commencing 13<sup>th</sup> April 2024 and/or from the date of Order herein to enable the Applicant to complete the Liquidation process of the Corporate Debtor.
2. As far as prayer clauses 'b' & 'c' are concerned, I.A. 1711/2022 was heard and reserved for order and the other two I.A.s are coming up for hearing on 01.05.2024. In view of the same, prayer clauses 'b' & 'c' become infructuous.
3. As far as prayer clause 'd' is concerned, Ld. Counsel for the Applicant submits that the liquidator is pursuing very hard with the VAT Authorities from West Bengal and Gujrat for refund of the VAT dues. In addition to that there is one pending summary suit before Hon'ble Bombay High Court. Therefore, extension of time is sought.
4. Considering the submissions and averments made in the application, we allow the extension of time for a period 6 months from 13.04.2024.
5. With the above direction, I.A. 1850/2024 is **disposed of**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)